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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA No.270/2000 in
O.A. No.2350/97

New Delhi, this the 14th day of September, 2000

HON'BLE SHRI JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN(J)
HON'BLE SMT. SHANTA SHASTRY, MEMBER (A)

Bharat Veer ... Applicant

-Versus-

Union of India & Others ... Respondents

O R D E R (By Circulation)

By Justice V. Rajagopala Reddy:

The grounds taken by the applicant that as no information was given by the counsel and that no notice was served upon the applicant as to the disposal of the OA, the applicant could not appear when the case was disposed of. He also says that due to bonafide mistake he could not appear on the date fixed for disposal of the case. But it should be seen that the case was listed in the cause list where the OA has been shown for disposal and it is not necessary to serve notice on the applicant since his counsel's name was shown in the list. In the circumstances, we do not find any ground for reviewing/recalling the order. The R.A. is, therefore, dismissed, in circulation.


(Smt. Shanta Shastray)
Member (Admnv)


(V. Rajagopala Reddy)
Vice-Chairman (J)

'San.'